

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 12

IA 3221/2024 (NEW IA) in C.P. (IB)/2981(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES: **J. K. & SONS IMPEX PVT LTD VS NECTAR**
PRINTS PVT LTD

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 3221/2024 (NEW IA) in C.P. (IB)/2981(MB)2019

- 1) Mr. Avinash Khanolkar, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Interim Resolution Professional of the Corporate Debtor for placing on record the Report certifying the Constitution of the Committee of Creditors.
- 3) The Report prepared by the Applicant herein is taken on record. No order is called for. The Interlocutory Application bearing IA No. 3221 of 2024, is disposed of as Allowed.

4) The Registry shall list the main Company Petition on Board on the date when the other pending or new Applications, if any arising out of the present Company Petition are listed.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**